

Date of Order: 04-02-98.

Present: Hon'ble Mr. Justice S.N. Mallick, Vice-Chairman.
Hon'ble Mr. S. Dasgupta, Administrative Member.

ASOK KUMAR MAHATO

-VS-

UNION OF INDIA & ORS.

For the petitioner: Mr. G.C. Mukherjee, counsel/
Mr. A. Chakraborty, counsel.
For the respondents: Mrs. B. Ray, counsel.

O R D E R

We have heard the 1d. counsel appearing for both the parties.

We first take up the Misc. Application filed by the petitioner to amend the Original Application relating to the prayers. After hearing the 1d. counsel appearing for the parties, we think it necessary that the O.A. be amended accordingly. Registry is directed to note the amendment in the O.A. The Misc. Application stands disposed of.

The O.A. is admitted for adjudication. Reply to be put in within 4 weeks and rejoinder within 2 weeks thereafter. Registry to enlist the matter for hearing according to its chronological position and on its own turn.

1d. counsel appearing for the petitioner has prayed for an interim order restraining the respondents from appointing any person in the post of EDAPM. Mrs. Ray, 1d. counsel appearing for the respondents submits that she has no specific instructions in this regard, but in all probability, the appointment has been made.

However, we direct as an interim measure, that if such appointment has been made, it will abide by the result of this application and in that case the petitioner shall implead the said appointee(s) as private party-respondent(s) and if no appointment is made, this interim order shall continue till the disposal of